

(8)

F. No. 13-41/CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 1/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 03.05.2018 received by transfer from U.S. Ad.1C, in this office on 26.06.2018, under RTI Act 2005, the information received from **DR (Admin)** containing 01 pages enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

MCO
C/O
CESTAT, New Delhi
Date: 07.2018

To

1. Sh. Mahek Maheshwari
17/75, Nayapura Road,
Near Shastri Park,
Guna, M.P.- 473001

Copy to:

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

CUSTOMS, EXCISE & SERVICE TAX NEW DELHI ISSUE	APPELLATE DUGG ON
10 J	03
SIGN. (DISPATCH)	SECT

[Handwritten Signature]

F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi - 66

Dated : 09.07.2018

I.D. No. 13-41/2018

ADMINISTRATION SECTION

Sir,

Sub : Information sought under Right to Information Act, 2005

With reference to the RTI application filed by Sh. Mahek Maheshwari, transferred from the Ministry in CPIO I.D. No. 13-41/2018, , it is submitted that none of the information mentioned in the application pertains to office.

Yours faithfully,



(Bineesh Kumar K.S.)
Deputy Registrar (Admn.)

To

✓ CPIO/A.R. , C.E.S.T.A.T., N.Delhi.

F. No. 13-41/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-41/20

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Mehek Maheshwari (No. NL dated 03.05.2018) **received by transfer from U.S. Ad.1C**, in this office on 26.06.2018 under RTI Act 2005 (copy enclosed) wherein certain information are sought mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(4) of RTI Act 2005 the RTI application CPIO ID No. **13-41/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 12.07.2018 directly to the applicant, as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow O.M. No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section or you, if have knowledge please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder under intimation to the undersigned.**

Encl: As above.

VCC
CPIO
CESTAT New Delhi
Date: 27.06.2018

For Compliance to:

1. DR (Admin)

Copy to: (For Information)

1. Sh. Mahek Maheshwari
17/75, Nayapura Road, Near Shastri Park,
Guna, M.P.- 473001

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL NEW DELHI ISSUED	APPELLATE TRIBUNAL 110066 2018
23	2018
SIGN. (DISP.)	SEC

[Handwritten Signature]

I.P. 13-41/18 (CESTAT)

1. 6/18

RTI / Admn Office
1724
26.6.18
f

RTI MATTER

F. No. R-20011/119/2018-Ad.1C(CESTAT)
Government of India
Ministry of Finance
Department of Revenue

North Block, New Delhi
Dated 12th June, 2018

To
The CPIO,
CESTAT, West Block No.2,
R.K. Puram, New Delhi - 66.

Subject:- Transfer of an RTI application dated 03.05.2018 of Sh. Mahek Maheshwari, Madhya Pradesh, under the RTI Act, 2005- reg

Sir,

I am to refer to an RTI application dated 03.05.2018 from Sh. Mahek Maheshwari. The same is transferred under section 6(3) of the RTI Act for providing the requisite information in the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to the office.

Encl: As above

Yours faithfully,

M
25/6
CPIO

(S. Bhowmik)
Under Secretary to the Govt. of India/CPIO
Tel.No.23095333

Copy for information to:-

Sh. Mahek Maheshwari, 17/75, Nayapura Road, Near Shastri Park, Guna, Madhya Pradesh
- 473001

DR(A)

No: 829302 /2018 RTI Cell

Government of India
Ministry of Finance
Department of Revenue

North Block, New De
Dated: 01/6

OFFICE MEMORANDUM

Subject: As mentioned in RTI application

Please find enclosed herewith an RTI Application/Appeal received in the RTI Cell on d
31/5/18 from: Gto Financial Services dated 20/5/18
in respect of Shri/Smt/ Ms. Gto Harok Maheshwar regard
as mentioned above which concerns the CPIO/Appellate Authority. US (Ad.1), US (Ad.1) (B)
US (Ad.1C), US (Ad.1D)

2. The RTI Application/Appeal is being transferred/forwarded to the
after going through the allocation of Business Rules of the Government
India/Induction material of the Department of Revenue as the subject matter pertains to the abo
mentioned Ministry/Department/Office/CPIO.

3. Final reply may be sent to the applicant directly by the concerned CPIO/Appellate Author
within the stipulated time frame under the RTI Act, 2005. A copy of the final reply may also be endors
to this cell for information.

Encl: as above

Shashibor
1/6/18
(Shashi Arora)

Section Officer, RTI Ce
Tel: 2309558

- To
- ① US (Ad.1)
 - ② US (Ad.1A & B)
 - ③ US (Ad.1C)
 - ④ US (Ad.1D)

u/b

RTI (Account)
RTI (AAR)
RTI (Cell)

12/1/2018 समन्वय.
वित्त मंत्रालय, भारत सरकार
वित्तीय सेवा विभाग
(समन्वय अनुभाग)

तृतीय तल, जीवन सेवा बिल्डिंग
संसद मार्ग, नई दिल्ली
दिनांक: 28/05/18

कार्यालय जापन

विषय : सूचना का अधिकार अधिनियम, 2005 के तहत कु./श्रीमति/श्री Mohak Maheshwari के आवेदन के संबंध में।

कु./श्रीमति/श्री Mohak Maheshwari

03-05-2018 को आवेदन समन्वय अनुभाग में 18-05-2018 को सूचना का अधिकार अधिनियम, 2005 के तहत आवेदन प्राप्त हुआ है। आवेदन Dept. of Revenue

DOE, DEA & DIPAM अनुभाग से संबंधित है। इसे सूचना का अधिकार अधिनियम की धारा 6(3) के तहत आवश्यक कार्रवाई हेतु उन्हें हस्तांतरित किया जाता है।

2. प्रभाग/अनुभाग/विभाग द्वारा उक्त नियत समय-सीमा में सीधे आवेदक को भेजा जाए।

477

जी.पी.आई.ओ.
(जैसि.जी.ओ.)

सी.पी.आई.ओ. एवं अवर सचिव, भारत सरकार
Tel: 23748731

- 1) ^{सेवा में} VS/CPID, RTI section, Dept of Revenue, M/o Finance, North Block, दिल्ली.
- 2) अवर सचिव/CPID आर.टी.आई. Dept of Expenditure, M/o Finance, New Delhi. लोक नयक भवन, खान मरदत, नई दिल्ली.
- 3) VS/CPID, RTI section, Deptt. of Economic Affairs, M/o Finance, North Block, New Delhi.
- 4) VS/CPID, RTI section, DIPAM, Block No. 14, CGO Complex, New Delhi.

प्रतिलिपि सूचनाार्थ :- कु./श्रीमति/श्री - Mohak Maheshwari, 17/75, Nayapura Road, Near Shastri Park, Gurgaon - 122006 (MD)

US(Ad-I) / Ad-I(AdA)
Ad-I C / Ad(I Ad)

31/5/18

RECEIVED	17
NO. 829302	RTI Cell
Date of Receipt	01/106/2018

17/75 NAYAPURA ROAD
NEAR SHASTRI PARK
GUNA (M.P)- 473001
03rd May 2018

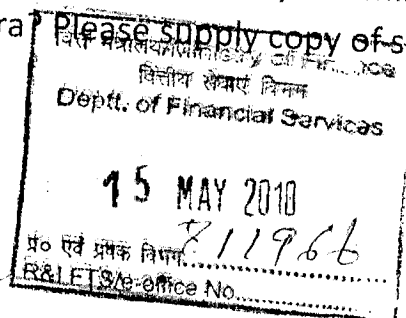
To,
PIO
Ministry of Finance
New Delhi- 110001
India

Subject :- Application under Sec 6 of Right to Information Act, 2005

Dear Sir/Madam

Kindly supply me the following information, under the RTI Act, as on 03rd May 2018:

- Did there were some official communication between Mr. P. Chidambaram as a Finance Minister during 2004-2014 with Mr. Arun Jaitley the Current Finance Minister? If Yes, Please supply the copies of same.
- IF there were Officers appointed during the tenure of Mr.P. Chidambaram as Finance Minister during 2004-2014 in Delhi office of Ministry of Finance & Promoted within a year or two of Appointment? Please supply copy of list of all such officers with details as whether they are appointed on Deputation (from which Department/Ministry) or through selection procedure & to which post they were further promoted.
- Cases filed by the Ministry of Finance where Litigation fees to lawyers was paid more than prescribed amount by the Ministry Itself with reason why they were paid extra? **Please supply copy of same.**



Revenue
Ext Rendition
DEA
Dipam

D. Post at which the Relatives & Friends of Mr. P. Chidambaram were appointed in Ministry of Finance during 2004-2014 His tenure as Finance Minister? appointed then please supply the copies of information of such person?

E. Did Mr.P.Chidambaram had any personal communication with any company, along with the responsibility of Finance minister during 2004-2014, does or any of his relative/friends had hold any post of director, partner in any company or Firm. If yes, please provide detail information & also Did he ordered some special benefits for such companies? Please provide copy of same.

This application is filed for soughting Information from all the Department of Ministry of Finance.

Thanking You

Postal Order of Rs.10/- is attached herewith as fee under the RTI Rules.

Applicant

Mahek Maheshwari